



**The Child and Adolescent Labour (Prohibition and Regulation)  
(Gujarat Amendment) Act, 2020**

Act No. 19 of 2021

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

## PART IV

### Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor

The following Act of the Gujarat Legislature, having been assented to by the President on the 13<sup>th</sup> May, 2021 is hereby published for general information.

**K. M. LALA,**  
Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs Department.

### GUJARAT ACT NO. 19 OF 2021

(First published, after having received the assent of the President, in the "Gujarat Government Gazette", on the 31<sup>st</sup> May, 2021).

### AN ACT

*further to amend the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 in its application to the State of Gujarat.*

It is hereby enacted in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Child and Adolescent Labour (Prohibition and Regulation) (Gujarat Amendment) Act, 2020.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

- Amendment of section 14 of 61 of 1986.**      **2.**      In the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, in its application to the State of Gujarat (hereinafter referred to as “the principal Act”), in section 14, -
- 61 of 1986.**
- (i) in sub-section (1), for the words “fifty thousand rupees”, the words “one lakh rupees” shall be substituted;
- (ii) in sub-section (1A), for the words “fifty thousand rupees”, the words “one lakh rupees” shall be substituted.
- Amendment of section 14D of 61 of 1986.**      **3.**      In the principal Act, in section 14D, in sub-section (1), for the words “District Magistrate”, the words “District Magistrate, Municipal Commissioner, Director of Labour or, as the case may be, the Regional Commissioner of Municipalities” shall be substituted.
- Amendment of section 17A of 61 of 1986.**      **4.**      In the principal Act, in section 17A, -
- (i) for the words “District Magistrate”, the words “District Magistrate, Municipal Commissioner, Director of Labour or, as the case may be, the Regional Commissioner of Municipalities” shall be substituted;
- (ii) in the marginal note, for the word “District Magistrate”, the words “District Magistrate, Municipal Commissioner, Director of Labour or Regional Commissioner of Municipalities” shall be substituted.

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